## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4775 ANSWERED ON:04.05.2012 JUVENILE HOMES Alagiri Shri S. ;Singh Shri Ratan

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of Juvenile Homes and its beneficiaries have decreased during the last three years;
- (b) if so, the year-wise details thereof alongwith the reasons therefor; and
- (c) the remedial measures taken by the Government in this regard?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Prior to 2009-10, the Ministry of Women and Child Development was implementing a centrally sponsored scheme namely, 'A Programme for Juvenile Justice' under which financial assistance was provided to the State Governments/ UT Administrations for setting up and maintenance of various types of Homes. Under the scheme 1268 various types of Homes were provided financial assistance during the year 2008-09. In 2009 -10, the Ministry of Women and Child Development introduced the centrally sponsored scheme namely, Integrated Child Protection Scheme (ICPS) and the scheme 'A Programme for Juvenile Justice' was merged into it alongwith other child protection schemes of the Ministry. 377, 1199 and 802 Homes have been provided financial assistance under ICPS during the years 2009-10, 2010-11 and 2011-12 respectively.

There was a reduction in the number of Homes supported by the Ministry in 2009-10 as many State Governments/UT Administrations were still to begin implementation of ICPS. In 2011-12, the reduction is mainly in the State of Maharashtra in which financial assistance was being provided to 755 Homes under the erstwhile scheme. On close examination after the commencement of ICPS, it was observed that the most of the Homes in Maharashtra, which were earlier getting financial support from the Ministry under the erstwhile scheme, were not strictly catering to the target group defined under ICPS, i.e. children in need of care and protection. Therefore, after consultation with the State Government of Maharashtra, the Project Approval Board, set up to appraise and approve financial proposals under ICPS, decided to provide support only to such Homes which are housing children in need of care and protection and children in conflict with law.